

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated- Guwahati, the 26th July, 2018

No.HC.VII-167 (Pt.-IV)/2014/4487/A.### Hon'ble the High Court has been pleased to nominate the following Judicial Officer to participate in a 3 (three) days 'Training of Trainers Programme on Cyber Law, Cyber Crimes and Electronic Evidence', scheduled to be held from **29 – 31 October, 2018 at the Sardar Vallabhbhai Patel National Police Academy (SVPNPA) in Hyderabad-**

Sl. No.	Name	Designation	Contact Details
1.	Shri Hirendra Kashyap	Chief Judicial Magistrate-cum-Civil Judge (Sr. Division), Aalo, West Siang (Arunachal Pradesh)	Mob. No.- +91-94020-09907 +91-94852-30611 e-mail: hirendrakashyap@gmail.com

The Officer is to attend the programme accordingly.

By order,
Sd/- Aparna Ajitsaria
Registrar (Judicial)
Gauhati High Court, Guwahati

Memo No. HC.VII-167 (Pt.-IV)/2014/4488 - 4503/A dated 26.07.2018

Copy forwarded for information and necessary action to:

1. The Director, SVP National Police Academy, Hyderabad.
2. The Director, Judicial Academy, Assam.
3. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
4. The Accountant General (A&E), Arunachal Pradesh, Itanagar, for information and necessary action.

The Officer is placed on deputation for participating in the training programme on condition that (a) the Officer will be treated as on duty during the training period, (b) He will be entitled to TA and DA as admissible under the Rules.

5. The Registrar (Vig. /Admn.), Gauhati High Court, Guwahati.
6. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
7. The Registrar, Gauhati High Court, Itanagar Bench. ***He is requested to inform the nominated officer of his State accordingly.***
8. The District and Sessions Judge, West Sessions Division, Yupia
9. Shri A. Ramesh Babu, Member (Human Resources), eCommittee, Supreme Court of India.

10. Shri Hirendra Kashyap, Chief Judicial Magistrate-cum-Civil Judge (Sr. Division), Aalo, West Siang (Arunachal Pradesh).

The nominated participant is advised to visit the website of SVP National Police Academy from time to time to get information about the programme.

The programme is for the potential Master Trainers who can then train other Judicial Officers on issues pertaining to Cyber Law, Cyber Crimes and Electronic Evidence. The SVPNPA will take care of boarding and lodging expenses of the participants.

The proposed curriculum of the programme has been attached and the participant is requested to give suggestions on additional topics (if any) as a part of the ToT module. He is to send his response to the eCommittee on or before 31st July, 2018.

11. The Joint Registrar, Judl. / PM & P, Gauhati High Court, Guwahati
12. The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload this Notification in the official web site of the Gauhati High Court immediately.
13. The Private Secretary to Hon'ble Mr. Justice Ujjal Bhuyan, Gauhati High Court, Guwahati.
14. The Private Secretary to Hon'ble Mr. Justice Manojit Bhuyan, Gauhati High Court, Guwahati.
15. The Private Secretary to Hon'ble Mr. Justice Suman Shyam, Gauhati High Court, Guwahati.
16. The CA to Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

✍ 26/7/18
Registrar (Judicial)

**List of Judicial Officers identified as Potential Master Trainers
for the Training of Trainers Programme on 10th to 12th September, 2018 on
Cyber Law, Cyber Crimes and Electronic Evidence at SVPNPA, Hyderabad**

Sl. No.	High Court	Name of the Judicial Officer	Designation and Place of posting
1	Bombay	Shri Nikhil Ajitkumar Gupta	Jt. C.J.J.D & J.M.F.C, Paithan, Aurangabad
2	Bombay	Shri Arvind Manohar Bhandarwar	Additional Chief Judicial Magistrate, Pune, District Court, Pune
3	Bombay	Shri Ram Subrai Prabhu Dessai	Adhoc Civil Judge, Senior Division and Judicial Magistrate, First Class Civil & Criminal Courts, Margao, South Goa
4	Calcutta	Shri Sanjit Ambastha	Civil Judge (Jr.Divn), Bolpore
5	Calcutta	Shri Dipanjan Sen	Chief Metropolitan Magistrate, Kolkata
6	Gujarat	Shri Romit Anilkumar Agrawal	Addl. Civil Judge & JMFC, Civil Court, Borsad (Taluka) Distt. Anand, Gujarat
7	Gujarat	Shri Suchit Dilipbhai Dave	Judge, City Civil Court, Ahmedabad
8	Karnataka	Shri Gururaj Gopalacharya Shirol	Member Secretary, District Legal Services Authority, Kolar
9	Karnataka	Smt. Sayeedunnisa	Member Secretary, High Court Legal Services Committee, Bengaluru
10	Karnataka	Shri Sunil A Shettar	Deputy Director, Bangalore Mediation Centre, Bengaluru
11	Kerala	Shri John Varghese	JFCM-II, Aluva
12	Kerala	Shri Sandeep Krishan V.	Judicial Magistrate of First Class-II, Ernakulam
13	Kerala	Shri Shamnad S.	Addl. Munsiff (RCC), Ernakulam
14	Punjab & Haryana	Ms. Ritu Behl	AD& SJ, Rohtak
15	Punjab & Haryana	Shri Munish Singhal	AD& SJ, Ludhiana
16	Telangana and Andhra Pradesh	Shri D. Ramakanth	Deputy Director, A.P. Judicial Academy, Secunderabad

Sl. No.	High Court	Name of the Judicial Officer	Designation and Place of posting
17	Telangana and Andhra Pradesh	Shri D. Kiran Kumar	Junior Civil Judge cum Presenting Officer, Enquiry Cell, High Court of Judicature at Hyderabad
18	Telangana and Andhra Pradesh	Shri K. Pattabhi Rama Rao	Asstt Director (Law), SVP NPA

**List of Judicial Officers identified as Potential Master Trainers
for the Training of Trainers Programme on 15th to 17th October, 2018 on
Cyber Law, Cyber Crimes and Electronic Evidence at SVPNPA, Hyderabad**

Sr. No.	High Court	Name of the Judicial Officer	Designation and Place of posting
1	Bombay	Shri M.T. Patankar	Jt. Civil Judge Junior Div. And Judicial Magistrate, First Class, Jaysingapur, Kolhapur
2	Bombay	Shri Manoj R. Washimkar	8th Joint Civil Judge Junior Division & JMFC 1st Class, District Nagpur
3	Bombay	Shri Kunwarsingh R. Singhel	Civil Judge Junior Division and Judicial Magistrate, First Class, Desaiganj, Dist. Gadchiroli
4	Karnataka	Shri Vijay Kumar Rai	II Addl. Senior Civil Judge & JMFC, Hassan
5	Karnataka	Shri Vijaya Devaraj Urs	I Addl. Senior Civil Judge, Gokak, Belagavi
6	Karnataka	Shri Muralidhara Pai B	III Addl. District and Sessions Judge, D.K. Mangaluru
7	Madhya Pradesh	Shri Samresh Singh	Civil Judge Senior Division, Tahsil Tarana, District Ujjain, Madhya Pradesh
8	Madhya Pradesh	Smt. Sangeeta Yadav	III, CJ-I, Chhatarpur
9	Madhya Pradesh	Smt. Anu Singh	VII CJ-II, Satna
10	Patna	Shri Prabhakar Jha	Sub-Judge, Nalanda at Biharsharif
11	Patna	Shri Anand Abhishek	Munsif, Darbhanga
12	Punjab & Haryana	Shri Parmod Goyal	District & Sessions Judge, Registrar (Comp.) Punjab & Haryana High Court, Sector-1, Chandigarh
13	Punjab & Haryana	Ms. Harshali Chowdhary	CJM cum ACJ CSD, District Courts Complexes
14	Punjab & Haryana	Shri Mandeep Mittal	Civil Judge (Sr Div)/Chief Judicial Magistrate, Judicial Court Complex, Jalandhar
15	Telangana & Andhra Pradesh	Shri T. Venugopal Rao	Judge, Additional Family Court, District Court Complex, Vishakhapatnam, Andhra Pradesh

Sr. No.	High Court	Name of the Judicial Officer	Designation and Place of posting
16	Telangana & Andhra Pradesh	Shri D. Hemanth Kumar	District & Sessions Judge, Court Complex, L.B. Nagar, R.R. District, Telangana
17	Telangana & Andhra Pradesh	Shri B. Rajasekhar	Registrar (IT-cum-CPC)
18	Uttarakhand	Shri Yogesh Kumar Gupta	Addl. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital
19	Calcutta	Shri Subhra Som Ghosal	Additional Chief Metropolitan Magistrate, Bidhannagar, North 24 Parganas
20	Calcutta	Shri Abhranil Neogi	Civil Judge (Junior Division), 1st Court Sealdeh, South 24 Parganas

**List of Judicial Officers identified as Potential Master Trainers
for the Training of Trainers Programme on 29th to 31st October, 2018 on
Cyber Law, Cyber Crimes and Electronic Evidence at SVPNPA, Hyderabad**

Sr. No.	High Court	Name of the Judicial Officer	Designation and Place of posting
1	Delhi	Shri Bharat Chug	Metropolitan Magistrate, Dwarka Court, Delhi
2	Gauhati	Shri Hirendra Kashyap	CJM-cum-CJ (SD), Itanagar, Capital Complex District (Arunachal Pradesh)
3	Jharkhand	Shri Manish	Chief Judicial Magistrate, Gumia
4	Madras	Shri M.Jothi Raman	Registrar, Madras High Court
5	Punjab & Haryana	Shri Rajiv Kalra	ADJ, Patiala
6	Punjab & Haryana	Shri Rajneesh Bansal	Registrar Computerization, Punjab and Haryana High Court, Chandigarh
7	Rajasthan	Shri Deependra Mathur	Officer on Special Duty, Rajasthan High Court Bench, Jaipur
8	Rajasthan	Shri Ashutosh Kumawat	ACMM No. 19, Jaipur Metro
9	Allahabad	Shri Vinod Singh Rawat	OSD (J) (Computer), High Court Allahabad
10	Bombay	Shri Vinayak D. Patil	Civil Judge Junior Division and Judicial Magistrate, First Class, Vengurla, Dist. Sindhudurg at Oros
11	Bombay	Shri Sudhakar V. Yarlagadda	Additional Director, Maharashtra Judicial Academy & Indian Mediation Centre and Training Institute, Uttan, Thane
12	Bombay	Shri Rajesh S. Pavaskar	Central Project Co-ordinator, High Court, Bombay.
13	Telangana and Andhra Pradesh	Shri C.N. Murthy	Prl. Senior Civil Judge, Kadapa
14	Telangana and Andhra Pradesh	Shri Chairanji Jithendhar	Prl. Junior Civil Judge, Devarkonda, Nalgonda District

Sl. No.	High Court	Name of the Judicial Officer	Designation and Place of posting
15	Telangana and Andhra Pradesh	Shri D. Yedukondalu	Prl. Senior Civil Judge, Tirupathi
16	Jammu & Kashmir	Shri Rajinder Sapru	Additional District & Sessions Judge, Rajouri
17	Orissa	Shri Satyapriya Das	Civil Judge, Bargarh, Odisha
18	Orissa	Shri Nihar Ranjan Lenka	JMFC, Sub Judge Court Complex, Jajpur, Odisha

Draft Schedule for 3 days TOT course for Judicial Officers at NPA

Day 1:

1. Fundamentals of computers and networks; mobiles and cellular networks (recap of basic course for 2 hours)
2. Understanding cyber crimes
 - a. Methods of identifying the suspect system and linking the suspect system to the suspect.
 - b. Proving
 - i. Transmission and publication of electronic messages and data
 - ii. Unauthorized access, identity/data theft through various means.
 - iii. Tampering data or computer source code through different means
 - iv. Crimes through impersonation in digital world.
 - v. Computer contaminants in a system, damages caused by it and its source. (case studies with presentation)
 - c. Financial crimes committed through cloned credit/debit cards, payment gateways, ATM, POS, digital wallets etc.
 - d. Cyber crimes and the provisions of IPC, IT Act and other special laws (IPR, copy right etc).

Day 2:

1. Standard procedures for collection of digital evidences (search, seize, acquire, preserve) of various types along with usage of tools (hands on case studies) :
 - a. Computers and laptops (volatile and non-volatile data)
 - b. Mobile devices including ipads
 - c. Different forms of storage devices
 - d. Email systems
 - e. Social media platforms
 - f. Databases generated by various applications

- g. Websites
 - h. CCTV footages
 - i. Interception records (voice / data)
 - j. Voice and video recordings
2. Methods of verification of
 - a. Chain of custody
 - b. Integrity of data
 - c. Integrity of computer output
 3. Handling cases of
 - a. Recovery and reconstruction of deleted and destroyed data
 - b. Hidden data
 - c. Data protected by encryption and passwords
 - d. Spoofing of identities.

Day 3:

1. Use of tools for seizure and analysis of digital evidences of various types:
 - a. Triaging
 - b. Collection and analysis of RAM data
 - c. Acquisition of evidences from computer, mobile, CCTV footage, web sites, audio/video recorders.
2. Collection of data from intermediaries and its evidentiary value.
3. Intermediary liability
4. Law relating to electronic evidence (admissibility, reliability and appreciation)
 - a. Status of Sec 65B IE Act.
 - b. Primary and secondary evidences in electronic form.
5. Court room practices:
 - a. Examination in chief
 - b. Cross examination
 - c. Appreciation of expert opinion and forensic reports.
6. Case studies for imparting training.
7. Precautions for preserving electronic evidences in the court.